

IN THE HIGH COURT OF JHARKHAND AT RANCHI
[Civil Miscellaneous Appellate Jurisdiction]
M.A. No. 382 of 2014

1.Hemu Bauri
2.Narayan Bouri
3.Susahan Bouri
4.Dhirendra Bouri

... .. Appellant(s)

Versus

1.Sufal Bouri
2.Sudhir Bouri

.. .. . Respondent(s)

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Appellant(s) : Mr. Pravin Kr. Rana, Advocate.
: Mrs. Bina Pandey, (JHALSA)
For the Respondent(s) :
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06 / 25.06.2020. The instant appeal has been preferred against the order/judgment dated 03.07.2014 passed by learned District Judge -III, Dhanbad, in Misc. Appeal No.168 of 2010.

It appears that the appeal has been filed on 19.09.2014, but defect(s) with regard to court fee and other defect(s) have not been removed till date.

Co-ordinate Bench of this Court had given time on 05.07.2018 and thereafter on 08.08.2018 when no body appeared on behalf of the appellants, the Co-ordinate Bench directed the Secretary-cum-Coordinator, JHALSA, Nyay Sadan, Doranda, Ranchi to engage a lawyer on behalf of the appellants, as the Miscellaneous Appeal has been preferred by the persons who come under Section 12(a) of Legal Services Authorities Act, 1987 and case is being left unattended.

Thus, learned counsel, Mrs. Bina Pandey has been appointed by the JHALSA to pursue the matter, but till date JHALSA has not given 'vakalatnama' on behalf of the appellants to the counsel nor copy of memo of appeal so as to remove defects.

Today, when the case was taken up, Mr. P. K. Rana, learned counsel has appeared and submitted that he will remove the defect(s) and deposit the court fee, within a period of one week from today.

Under the circumstances, this case is being adjourned to be listed on 2nd July, 2020 so as to give last chance to the learned counsel, Mr. P. K. Rana to remove the defects and deposit deficit court fee.

In the meantime, JHALSA may provide Vakalatnama and copy of memo of appeal to the Panel Lawyer, Ms. Bina Pandey so that she may assist this Court on the issue involved in the present appeal.

Learned counsels, Mr. P. K. Rana and Ms. Bina Pandey are authorised to assist this Court on the next date of hearing.

Sandeep/R.S.

(Kailash Prasad Deo, J.)